

(b) Review by Government on the working of the above Authority.

[Placed in Library. *See No. L. T. 1128/18/24*]

(ii) (a) Twenty-fourth Annual Report & Accounts of the Kamarajar Port Limited, Chennai, Tamil Nadu for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Company.

[Placed in Library. *See No. L. T. 1673/18/24*]

(iii) (a) Administration Report and Accounts of the Mumbai Port Authority Pension Fund Trust, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government of the Annual Accounts of the above Trust.

[Placed in Library. *See No. L. T. 1674/18/24*]

I. Notifications of the Ministry of Corporate Affairs

II. Report (2023-24) of CCI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI HARSH MALHOTRA): Sir, I lay on the Table:—

I. (i) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 475(E) ., dated the 5th August, 2024, publishing the Limited Liability Partnership (Amendment) Rules, 2024, under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008.

[Placed in Library. *See No. L. T. 1675/18/24*]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 476(E) ., dated the 5th August, 2024, publishing the Companies (Adjudication of Penalties) Amendment Rules, 2024.
- (2) G.S.R. 491(E) ., dated the 12th August, 2024, publishing the Companies (Registration of Foreign Companies) Amendment Rules, 2024.
- (3) G.S.R. 492(E) ., dated the 12th August, 2024, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2024.
- (4) G.S.R. 554(E) ., dated the 9th September, 2024, publishing the Companies (Indian Accounting Standards) Second Amendment Rules,

2024.

- (5) G.S.R. 555(E).., dated the 9th September, 2024, publishing the Companies (Compromises, Arrangements and Amalgamations) Amendment Rules, 2024.
- (6) G.S.R. 583(E).., dated the 20th September, 2024, publishing the Companies (Prospectus and Allotment of Securities) Amendment Rules, 2024.
- (7) G.S.R. 587(E).., dated the 24th September, 2024, publishing the Companies (Accounts) Amendment Rules, 2024.
- (8) G.S.R. 602(E).., dated the 28th September, 2024, publishing the Companies (Indian Accounting Standards) Third Amendment Rules, 2024.
- (9) G.S.R. 630(E).., dated the 9th October, 2024, publishing the Companies (Adjudication of Penalties) Second Amendment Rules, 2024.

[Placed in Library. For (1) to (9), see No. L. T. 1195/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 53 of the Competition Act, 2002: -

- (a) Annual Report of the Competition Commission of India (CCI), New Delhi, for the year 2023-24.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1197/18/24]

REPORT AND ACCOUNTS (2023-24) OF FCI AND RELATED PAPERS

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया) : महोदय, मैं खाद्य निगम अधिनियम, 1964 की धारा 35 की उप-धारा (2) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the Food Corporation of India (FCI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1022/18/24]